IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 55\ /93

Date of Order: 6/7-93

Between:

- 1. Divisional Failway Manager, (DG) South Central Railway, Secunderabad,
- 2. Permanent May Inspector (Con) -S.C.Rly, Secunderabad.
- 3. Chiefi Signal Inspector, Signal & Telecommunication Department, S.C.Rly, Secunderabad.

Applicants.

- 1. M. Komaroial
- 2. Presiding Officer, Labour Court, Narayanaguda, A.P. Hyderabad.

Respondents.

For the ApplicantsL Mr.N.H. Devraj, SC for Rlys.

For the Respondents:

CORAM:

AND

THE HON'BLE MR.P.T.TIRUVENGADAM : MEMBER (ADMIN) The Tribunal made the following Order:-

The operation of the order dated 11-3-92

164 /89 is suspended until further orders. in C.M.P.No.

Issue notice to the Respondents.

Post the case on 6.9.93.

1. The Divisional Railway Manager (B.G) S.C.Rly, Secunderabad.
2. The Permanent Way Inspector (Con) S.C.Rly. Secunderabad.
3. The Chief Signal Inspector, Signal & Telecommunication

Department, S.C.Rly, Secunderabad.
4. The Presiding Officer, Labour Court, Narayanaguda, Hyderabad.

5. One copy to Mr. N.R. Devraj, SC for Rlys. CAT. Hyd. 6. One copy to Mr.

7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. MUSTICE V.NEELADRI RAO VICE CHZIRMAN

AND

THE HON'BLE MA.A.B.GORTY : MEMBER (AD)

THE HON'BLE FR.T.CHANDRASEKHAR REDLY MEMBER(J)

THE HON BLE MR.P.T.TIRUVENGADAM :M(A)

Dated: 0 -

ORDER/JUDGMENT:

M.A. /R.A., C.A. No.

551 93 O.A.No.

T.A.No.

(w.p.

Admitted and Interim directions issu∈d

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

Control Administrative Tribunal DESPUTCH

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